

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 602  
IB-153/ND/2023

**IN THE MATTER OF:**  
M/s. PSBEDI Archive Pvt. Ltd.

...PETITIONER

**Vs.**

M/s. Alankit Ltd.

...RESPONDENT

**Section**  
U/s 9 of IB Code, 2016

Order delivered on 13.09.2023  
(Virtual Hearing)

**Coram:**  
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

**PRESENT:**

**For the Petitioner/Operational Creditor :** Mr. Alok Tiwari, Ms. Dakshayani Saxena, Ms. Kritika Bansal, Mr. Nirmal Singh Advs.

**For the Respondent/Corporate Debtor :** Mr. Aishwarya Adlakha Adv.

**ORDER**

Ld. Counsel on behalf of the Operational Creditor is present.  
Ld. Counsel on behalf of the Corporate Debtor is present and submitted that the arguing counsel is on leg before the Hon'ble Supreme Court and therefore, sought adjournment.

In view of the request made by the Ld. Counsel appearing for the Corporate Debtor list the matter for arguments **on 27.09.2023.**

Rejoinder affidavit filed by the petitioner is on record.

-Sd-  
**(Rahul Bhatnagar)**  
Member (T)

-Sd-  
**(Mahendra Khandelwal)**  
Member (J)